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Shri Alagesan, who used to Minister of State here and who was defeated, is now in Ethiopia. He is going to Ethiopia, preparing Ethiopia.

Shri P. S. Naskar. He is in New Zealand. He is another who defeated.

Shri Subramaniam. He is heading the aeronautical industry of the country and is having a good time in America.

Shri K. D. Malaviva. He is the Chairman of the Heavy Engineering Corporation. He is heading it.

The answers this morning revealed how our public undertakings are functioning.

Shri Manubhai Shah, another discredited person. He is the Chairman of the Board of Rehabilitation of repatriates from Burma Ceylon.

Shri Morarka who got defeated in Rajasthan, he heads the Committee which goes into the functioning of the Life Insurance Corporation.

The last one who heads the list is Shri Mahavir Tyagi, who is now heading the Fifth Finance Commission.

श्री निरंजन वर्माः ग्रौर मूल्ताना भोंपाल हैव्वी इलेट्रिकल्स की डाय-रेक्टर बन गई है।

SHRI LOKANATH MISRA: is another addition. This is how the money the Finance Minister raises from the country is spent. This is only for your kind information.

SHRI MORARJI R. DESAI: There had not been a more cheap reference than that of the hon. Member who His argument is not that last spoke these gentlemen are not fit for the tasks that have been given to them. A defeat in the Lok Sabha election or in an Assembly elections does not

mean that the person is not fit for the task which is given to him. There is no bar to their appointment to these posts. I do not understand what Shri Misra wants to say. He can certainly indulge in these cheap jibes perhaps he thinks are very intelligent and are giving great credit to sense of courtesy or proportion good manners. I have nothing more to say about it.

Fund Bill, 1968

I would only say this about my hon. friend, Dr. Antani that I am grateful to him for the kind sentiments that he has for me. But it is not possible for me to do what he asks me to do. It is not possible for me to reduce the taxation which he wants to be reduced.

The hon, friend who spoke there on coffee and tea was irrelevant because on coffee and tea no extra excise has been levied in this Finance Bill.

THE DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

THE PUBLIC PROVIDENT FUND BILL, 1968

THE DEPUTY PRIME MINISTER MINISTER OF FINANCE MORARJI DESAI): (SHRI R. Madam, I beg to move:

"That the Bill to provide for the institution of a provident fund for the general public, as passed by the Lok Sabha, be taken into consideration."

Hon. Members are aware that as part of the Budget proposals for the current year outlined in my Budget speech of the 29th February, 1968, I had indicated that I proposed to introduce a Public Provident Fund The existing Provident Scheme. Funds, that is, the State Provident [Shri Morarji R. Desai]

the Employees Provident Funds and the like, are available to persons working in Government industries. well as in the organised but there is no such scheme for selfemployed persons ilke the doctors, lawyers and artists. The Public Provident Fund Bill, 1968 which is now before the House seeks to obtain the necessary legislative authority institute a Provident Fund Scheme for the general public.

The Public Provident Fund Scheme will be entirely a voluntary scheme and it will be open to the members to vary their subscription from year to year subject, however, to a minimum and a maximum to be prescribed for reasons which I shall indicate a little later. There will not be any Government contribution to the Fund. The concept of contribution only in the case of employees as one of their service conditions and is not relevant to the case of a provident fund for the general public. Even in the case of the General Provident Fund of Government employees there contribution is no Government such. The subscriptions to the Fund will carry interest at rates to be notified from time to time. The tax concessions which go with the various existing provident funds will also be available for the proposed Public Provident Fund. These concessions clude tax relief in the form of reduction from income at prescribed persubscriptions. The centages of the deduction at present allowed is 60 per cent of the first Rs. 5.000 of the contribution and 50 per cent of the balance, subject of course to the limits laid laws. The down in the income-tax interest on the subscriptions as well as the withdrawals from the Fund will be exempt from income-tax. The amounts held in the Fund so long as the account is in operation will also be exempt from wealth tax.

The details of the proposed Public Provident Fund Scheme have not been laid down in the Bill, but the

Schedule to the Bill indicates the items which will be provided for in the Scheme. It is proposed that, for the present, the Scheme would provide that the subscriptions to Public Provident Fund may be for any amount ranging between Rs. 100 and Rs. 15,000 a year. A minimum limit of annual subscription is necessary in order to preserve the character of the fund and a maximum considered necessary as the contributions count towards deduction from assessable income for purposes of income-tax and the interest on contributions is also exempt from income-tax. The terms and conditions of withdrawals from Fund will, subject to certain restrictions proposed in the Bill, be specified in the Scheme. The restrictions are: firstly, no withdrawals will be allowed during the first five years of making the initial subscription, and secondly the subscriber will be entitled to withdraw the entire balance standing to his credit in the fund after the expiry of a period of 15 years. The scheme will provide that withdrawals will be only up to extent of 50 per cent of the subscriptions made by a subscriber and remaining with the Government at least for a period of 5 complete financial years. It will be appreciated that these restrictions are necessary in order to attain the objective promoting long-term savings and to ensure that the scheme is not used as a means for avoiding tax. Notice, however, will have been taken Members of the provision in the Bill for the grant of loans out of the amounts at the credit of the subscriber in the Fund, subject to terms and conditions to be specified Scheme

The interest to be paid on the subscriptions will be notified by the Central Government from time to time. The rate will however be related to the interest which Government pays on the 15-year Post Office Cumulative Time Deposits Scheme of Government—this is 4.8 per cent compound at present.

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Besides the tax concessions which I have referred to ea lier, the amount standing to the credit of any subscriber will not be allowed to be attached under any decree or under any order of the court in respect of any debt or liability incurred by him. A subscriber can also make a nomination in favour of any person to receive the amount standing to his credit in the provident fund at the time of death. If no nomination is in force at the time of his death, the amount standing to his credit will be paid to his legal heir. In case of the demise of a subscriber it will not be recessary for the nominee or the legal heir to wait for the completion period of 15 years for withdrawing the amount in the Fund.

Madam, I have attempted to outline briefly the main features of the Bill and also of the Scheme which will be framed shortly in order to institute the Public Provident Fund. Scheme will be laid before the House, in due course, and if necessary, the House can discuss it then.

I expect to start the Scheme from 1st July this year.

The motion was proposed.

SHRI K. C. PANDA (Orissa): Madam Deputy Chairman, this Public Provident Fund Bill has been introduced by the hon. Finance Minister getting voluntary with a view to contributions from the general public. But prior to this, so many schemes have been drawn up and they have utterly failed. In the case of the older provident fund scheme which in the has been introduced either Government Departments or in private firms, the Government or private employers provide a certain allu ement by contributing sums equal to those contributed by the employees or the workers to be given at end of the period of service. Here only an interest has been provided and assured and that too is not larger rate than the interest provided by the banks for the depositors.

It is mentioned as a public provident fund. We generally depend upon the agriculturists who constitute more than 80 per cent of people of this country. The middle class people contribute in various ways to the various funds and they will practically not be able to contribute to this fund. People having more will invest otherwise.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

Agriculturists in our country, as we have already discussed here before, have not been getting the same facilities in many places for the last 20 years although several schemes and plans have been introduced and have gone by. As a matter of fact, in a Block Scheme where Rs. 12 lakhs are provided over a certain period, after deducting the building charges, establishment charges, social education and other charges, only Rs. 60,000 to Rs. 80,000 remain for the benefit of the agriculturists in the block. And in certain cases, I have got information that the Panchayat Samity Chairman has paid money to the drivers, clerks and to those who have not got lands what to speak of lands, even houses of their own-as agricultural loan. So, how will the agriculturists be allured to deposit money at least for period of five years because for five years he is not to get any return out of it. So, in my opinion, had the agriculturists been given certain facilities or a certain allurement, would have been enough for them to be allured.

I would, in this connection, mention about a scheme recently introduced in Orissa called the Taichung Book Scheme. I would reveal small story about this pass book. Perhaps it is not known to many of my friends that during the last rainy seain a non-irrigated Bolangir District in Orissa, an Adivasi named Lakshman Dharua, by the persuasion of the staff and people and leaders, sowed the Taichung

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[Shri K. C. Panda] yielding paddy in 3.7 acres land. And the harvest was, believe it or not, 195 maunds, 7 seers and 10 chatanks per acre. It breaks the world record, not to speak of the record of India. I believe many of my friends and of the hon. Members of this House may not have been able to know about it and up till now, no reward or no publicity has been given to that Adivasi.

SHRI MORARJI R. DESAI: What has all this to do with provident fund?

SHRI K. C. PANDA: I am speaking about the Pass Book Scheme.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): But it is not relevant.

SHRI K. C. PANDA: The entire villages and neighbours got annoyed because theirs is not so much. But they all collected and they harvested all the three acres of land.

SHRI OM MEHTA (Jammu and Kashmir): It had nothing to do with provident fund,

SHRI K. C. PANDA: I am telling you about the Pass Book That Taichung paddy was harvested and the average yield per acre was 177 maunds. That man was persuaded to put in a certain amount in pass book. That was the nucleus of the Taichung Pass Book Scheme in Orissa. And the theory is that 50 per cent of the difference of what he got in his previous harvest and the present harvest he would be allowed to use for his benefit and the other 50 per cent would have to be invested in the National Savings Scheme. Thus, he deposited Rs. 2,000 in a pass book. It gave an incentive to the people to grow more of Taichung variety and improve their agriculture. So, the amount has gone up to lakhs, what to speak of thousands. And he has been assured about withdrawing his money and he will not have to take any loan for fertilisers or for improving his land. He will withdraw his money from the pass book.

By introducing this Bill, we are debarring such people to withd aw their money for five years. With what prospect will the agriculturist deposit the money? This is one aspect of it.

The second point is this. Supposing a middle class man deposits money, he will not be able to withdraw any amount for the education of his children or for some emergency. So, in my opinion, the Finance Minister should consider this: If at all this has to be introduced, the period of withdrawal or the period of loan should be reduced to one year or even less than that, and some assurance should be given by the Centre either in the shape of more interest or something else.

The third thing is this. In the National Savings Scheme if we deposit something, the States are getting a certain amount for development in the shape of loan. The machinery which will collect this money has not been mentioned in the Bill. About that, an administrative order will be issued afterwards, I know it. But this House should know-I think all Members are one with me that they should also know-through instrument the money will be collected, we should know whether there will be coercion or not, whether the normal machinery will be utilised. and whether the States which are requested to or which will implement this scheme will be assured of some money as development loans out of this money.

श्री जगदम्बीप्रसाद यादव (बिहार) : उपसभाध्यक्ष महोदय, सार्वजनिक भविष्य निधि का यह जो विधेयक ग्रपने सामने प्रस्तुत हुग्रा है तो मैं बार बार ग्रपने सचिव को भी चिट्ठी लिख कर यह कोशिश करता रहा

स्विधा भी देने नहीं जा रही है श्रीर न कोई व्यवस्था ही देने जा रही है। फिर इस बिल का मकसद क्या है मैने सुना है कि सरकार यह सोच रही है कि वह इस विल द्वारा करीब 10

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या 20 करोड़ रुपया बचत कर लेगी। लेकिन मुझे पता है कि जैसा यह बिल है उसके द्वारा शायद ही वह एक करोड रुपया भी बचत कर पायेगी या नहीं । यह तो भगवान ही बतला सकता है कि सरकार इसके द्वारा बचता कर

पायेगी या नही।

मुझे लगता है कि जब वित्त मत्नी जी इस बिल को पढ़ रहे थे, तो उन्होने इस योजना पर कुछ विवेचन किया, कुछ विशेष चिन्तन किया या नही। लेकिन मैं उनके उर्वर मस्िष्क की प्रशसाकरताह कि वे कुछ न कुछ सोचते रहते है कि किस प्रकार में ग्राय बढ़ जाय। इसलिये मै उनके उर्वर मस्तिष्क की प्रशसा करता ह। मुझे लगता है कि जब उर्वर मस्तिष्क मे बात म्राती है तो सुक्ष्म विवेचन है, वह गम्भीरता-पूर्वक होना चाहिये तथा उसमे कमी नही मानी चाहिये।

म्राप विचार करे कि यह जो सार्वजनिक भविष्य निधि विधेयक है वह किस लिये बनाया गया है और इसमे जमा करने वालो को क्या मिलेगा । इसके पहले हमारे यहा श्रल्प बचत योजना है, जान बीमा योजना है, सेविग्ज सार्टिफिकेटस हैं। ग्रगर उन से ज्यादा बचत का प्रबन्ध हो तो लोग इसमे धन लगा सकते है, अगर न हो तो फिर वे क्यो इसमे धन लगायेगे । श्रापने इसमे कोई मैचिंग स्कीम नही रखी है। अगर आप इस तरह की कोई बात रखते कि ग्रगर कोई एक हजार रुपया लगायेगा तो उसको इतना सुद मिलेगा या सुद की जो दर होगी वह सूविधाजनक होगी । स्रापके लिहाज से तो जो प्जीपित है, जनके पास करोड़ो रूपया जमा है स्रोर बेकार पड़ा हुस्रा है, जिनको म्राय-कर भ्रौर सम्पति-कर द्वारा दबाया जा रहा है, वे ही इसमे अपना रुपया लगा सकते हैं। इसलिये मैं ग्रापकी बुद्धिमानी

कि जो विधेयक उपस्थित हो उसकी हिन्दी प्रति हमे मिलनी चाहिये लेकिन मुझे ग्रफसोस होता है कि चाहे कितनी भी चिट्ठयाँ लिखी जाँय या यहाँ पर प्रधान मत्नी के नेतृत्व मे बनाई जाये या सलाहकार समितियाँ भ्राश्वासन दिये जाये कि ससद में हिन्दी की प्रगति, राष्ट्रभाषा की प्रगति का प्रयास चल रहा है, लेकिन मुझे लगता है कि इस शासन की नीति जो भी चल रही है, इस शासन के नीचे जो षड्यत चल रहा है वह यह षडयत चल रहा है कि इस उच्चतम सस्था की भी इतनी हस्ती नहीं कि वह ग्रपने माननीय सदस्यों के लिये हिन्दी की प्रतिलिपि उपलब्ध करा सके । मेरा तो स्रभियोग लगाने का विचार करता है कि सचमुच मे जान-बुझकर इस तरह का प्रयास किया जाता है।

SHRI CHITTA BASU (West Bengal): You did not get a copy of it in Hındi.

भी जगदम्ब प्रसाद यादव : नही ।

SHRI CHITTA BASU: But we are forced to submit a Hindi translation of our Private Member's Bill. why are the Government not supplying the Hindi version of this Bill?

श्री जगदम्बीप्रसाद यादव: इतना ही नहीं, मै तो कहंगा कि सविधान भी 1967 तक श्रंग्रेजी में ही छपा हुग्रा है। हिन्दी का सविधान तो 1951-62 मे छपा था श्रौर वह बहुत पूराना पडा हुआ है। पता नही हिन्दी सलाहकार समिति क्या काम करती है। हिन्दी सलाहकार समिति नाम के लिये बैठी हुई है । हिन्दी सलाहकार समिति बैठनी भी नहीं है। तो इस पर जब सशोधन देने की बात म्राई तो किस तरह से दिया जा सकता है श्रीर लाचारीवश हिन्दी मे ही देना पडा।

जब मैंने इस निरीह बिल को देखा तो उसमे कुछ नही पाया । इस विल मे न कुछ है श्रौर न यह सफल होने वाला है। वित्त मत्री महोदय ने कहा कि सरकार कुछ लगाने नही जा रही है। लेकिन मै यह निवदन करना चाहता हं कि सरकार इस बिल द्वारा कुछ

श्री जे० पी० यादव

Public Provident

तारीफ प्रवश्य करूंगा कि ऐसे लोगों के लिये सरकार ने बहुत ही सुविधा देदी है। सरकार ने उन लोगों से कहा कि ग्रगर तुम्हारी सम्पत्ति है, तुम इस कर से बचना चाहते हो तो तुम्हारे लिये दरवाजा खुला है, उसमें जमा कर दो। लेकिन मैं यह कहना चाहता हूं कि जो हमारे छोटे छोटे किसान हैं, छोटे छोटे मध्य वित्त के कमचारी हैं, ग्रगर वे सार्वजनिक भविष्य निधि में ग्रपना धन जमा करते हैं तो इससे उन्हें क्या मिलेगा । श्रापने इसमें कोई सूद की विवेचना नहीं की है कि ग्रगर वे कुछ धन जमा करते हैं तो 15 वर्ष में वह धन दुगना हो जायेगा या तिगुना हो जायेगा । ऐसी कुछ योजना इसमें नहीं है । इस तरह की जब दो तीन योजनायें चल रही हैं तो फिर इस योजना को बनाने का क्या उद्देश्य है। साजर्वनिक भविष्य निधि मे काम करने वालों **के** लिये कुछ न कुछ फायदा रहता है। सार्वजनिक भविष्य निधि में स्कूल शिक्षकों के लिये जो योजना है उसमें वे कुछ जमा करते हैं ग्रौर कुछ दूसरी तरफ से भी जमा की जाती है भीर इस तरह से उन्हें लाभ होता है। लेकिन मैं यह पूछना चाहता हूं कि इस बिल से लोगों को क्या लाभ होगा। सरकार इस निधि में जमा करने वाले लोगों की धनराशि पर भ्रपनी स्रोर से कुछ काँट्रोब्यूशन नहीं करती है। सरकार चाहती है कि जनता काँद्री-ब्यूट करे ग्रौर उन पर पाबन्दी लगा दे कि पाँच वर्ष तक तुम अपनी धनराशि के लिये बोल नहीं सकते हो। जो रुपया तुम जमा करते हो ग्रगर कुछ वर्ष के बाद कोई कार्यक्रम ग्रपना बनाते हो तो 15 वर्ष तक उस धन को प्राप्त करने के लिये बोल नहीं सकते हो। सरकार पाबन्दी तो लगा सकती है मगर जनता को सुविधा नहीं देना चाहती है। सरकार कानून बना सकती है मगर सुविधा देना नहीं चाहती है। तो फिर उसने इस तरह के निरीह बिल को लाने का प्रयोजन क्यों किया है।

मैं सरकार से जानना चाहता हूं कि

उसने इस बिल की सफलता का भ्रौचित्य किस प्रकार से ग्राँक।। इस बिल में कौनसे गुण भरे हुये हैं जिससे यह सफल हो सकता जो मोटी मोटी पंक्तियाँ हैं उनको पढ़ दे रहे हैं। मै ग्रापसे जानना चाहता हूं जिसके दिमाग से यह बिल निकला है क्या उसने इसके स्रौचित्य पर विचार किया कि किन किन कारणों से यह सफल होगा। वे कौन कौन से कारण हैं जिनकी वजह से लोग इस सार्वजितक भविष्य निधि में ग्रपना धन लगा ' कर भविष्य में ग्रपने परिवार तथा बच्चों का भविष्य बना सकेंगे। जब इस बिल के बारे में बातें सुनने को म्राती हैं तो एसा लगता है जो परिवार या व्यक्ति इसमें ग्रपना धन जमा करेगा, उसके भविष्य का उद्घार हो जायेगा, उसके बाल बच्चे भविष्य में पढ लिख कर विद्वान हो जायेंगे । वह ग्रादमी भविष्य में सम्पन्न हो जायेगा ग्रौर उसे सब सुख-सुविधाएं प्राप्त हो जायेंगी । ऐसा लगता है कि भविष्य निधि में रुपया जमा करने से उसका बहुत बड़ा कल्याण हो जायेगा। लेकिन यह कल्याण होगा कैसे । इस कल्याण से ग्राप जो 10 करोड़ रुपये की बचत की सोच रहे हैं वह बचत कैसे होगी। मैं चाहता हूं कि मंत्री महोदय इसमें विशेष विवरण उपस्थित करें जिससे पता चले कि दरग्रसल में यह विधेयक समर्थन करने योग्य है। अगर हम सरकारी स्पष्टीकरण से सन्तुष्ट हो जायेंगे तो मैदान में ग्राकर किसानों, कर्मचारी तया समाज में रहने वाले दूसरे लोगों को इसका समर्थन करने के लिये प्रचार करेंगे श्रौर इस चीज में सहयोग देकर श्रापकी मंशा को पूरा करने की कोशिस करेंगे। लेकिन कोशिस करने से पूर्वयहतो पताहोना चाहिये कि इस बिल सें मचमुच में जनता को लाभ पहुंचने वाला है ग्रीर सरकार को भी लाभ होने वाला है।

जब में इस बिल को पढ़ता हूं तो यह बिल्कुल निरीह ग्रौर निष्प्राण बिल माल्म देता है। यह समय काटने के लिये किमी की एक दिमागी ब्रादमी की सुझबूझ है ब्रौर इसमे वास्तविकता वहीं भी नहीं है।

श्रमी उन्होंने कहा था कि शायद 29 तारीख को इस बिल पर कुछ विवेचन किया था। मझे पता नही उन्होंने नया किया। दूसरी बात उन्होंने यह कही कि हम इस बिल के सम्बन्ध में योजना बनायेंगे। पता नही कि वे क्या योजना बना में । जब योजना बनेगी तो उसका खर्चा कैसे हमारे सामने ऋयिगा। जिम तरह से भ्रधिकाँश ग्रन्डरटेकिंग्ज का खर्वा होता है शायद उसी तरह से इपका भी खर्वा हो। प्रतःकाल पब्लिक ग्रन्डरटेकिंग्ज का किटिसिज्म होता है और सायंकाल प्राइवेट ग्रन्डरटेकिंग्ज का किटिसिज्म होता है। जब एक बार वित्त विशेषक में अपसंग्रह करने की बात की जानी है नो दूसरी बार यह कोशिश की जाती है कि यह धन संग्रह का जाय किसी एक फंड वना दिया भ्रच्छे तथा सुनहरे नाम से जिसने उन अन का संग्रहका रैसाखर्व हो सके। जब स्राप स्रपती योजना कार्गीन्वत करेंगे तो उप पर धन खर्व होगा। यह धन हजारों में नड़ीं लाखों में होगा । यह जो खर्च नैदान में स्राने वाला है, उसका स्पष्टीकरण इसमे नहीं है। लेकिन सरकार की ग्रोर से कहा जायेगा कि जैसे हो योजना को कार्यान्वित किया जायेगा तो उसमें करोड़ों रुपया बरसने लगेगा, सरकार को बचत होगी, जनता जनादेन का भविष्य ग्रौर उनके परिवार कः कल्याण होगा। इसलिये मै बार बार ग्रापसे ग्राग्रह करूंगा कि मार्व जिनक भविष्य निधि बिल जो ग्रापने उपस्थित किया है, जब सदन द्वारा पारित होता है तो उसका स्पष्ट चित्र सदन के सामने रखें। चंकि यह यहाँ से पारित होने के बाद सारित होगा और लोग जान सहेगे कि इस बल से हमारा क्या कल्याण होने वाला है।

स्रतः श्रापसे स्राग्रह करूंगा कि स्राप इस सम्बन्ध में पूरा स्पष्टीकरण करें जो कि इस बिल में नहीं है। स्रगर इस तरह का स्पष्टीकरण दें तो अच्छा रहेगा, नहीं तो इस निष्प्राण बिल को रख कर सदन का समय नष्ट करने से क्या फायदा है।

6 P.M.

ANNOUNCEMENT RE ARKEST OF SHRI REWATI KANT SINHA AND BHUPENDRA NATH MANDAL, MEMBERS OF RAJYA SABHA, IN PATNA

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Before, we adjourn, I have to inform Members that the Chai man has received the following wireless message from SUBSTRATE PATNA, dated the 7th May 1968:—

"Shri Rewati Kant Sinha and Shri Bhupendra Nath Mandal, Members, Rajya Sabha, arrested today for committing criminal trespass, being members of unlawful assembly and causing wrongful restraint to the employees and others in the Central Revenue Office, Patna, under sections 143, 447 and 341. I P.C. and have been placed in upper division in Bankipur Jail in default of bail."

The House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at one minute past six of the clock, till eleven of the clock on Wednesday, the 8th May, 1968.